GOVERNMENT OF INDIA MINISTRY OF SCIENCE & TECHNOLOGY DEPARTMENT OF BIOTECHNOLOGY

LOK SABHA UNSTARRED QUESTION NO. 1710 TO BE ANSWERED ON 04/05/2016

BIO-TECHNOLOGY REGULATORY AUTHORITY

1710. SHRI RAOSAHEB DANVE PATIL:

Will the Minister of SCIENCE AND

विज्ञान और प्रौद्योगिकी मंत्री

TECHNOLOGY be pleased to state:

- (a) whether the Government proposes to create an independent bio-technology regulatory authority to deal with the use of all Genetically Modified Organs (GMOs) in agriculture, pharmaceuticals and biodiversity sector;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by the Government to have a regulatory framework in the matter at the earliest?

ANSWER

MINISTER OF STATE FOR SCIENCE & TECHNOLOGY AND EARTH SCIENCES (Y. S. CHOWDARY)

विज्ञान और प्रौद्योगिकी तथा पृथ्वी विज्ञान राज्य मंत्री (वाई. एस. चौधरी)

- (a)&(b) Yes, Madam. The Biotechnology Regulatory Authority of India (BRAI) Bill, 2013 lapsed with tenure of XV Lok Sabha will be reviewed taking into consideration recent developments in genetic engineering technologies for reintroduction through appropriate legislative process.
- (c) Does not arise.
- India already has regulatory framework under the Rules for the Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms / Genetically Engineered Organisms or Cells (Rules, 1989) of the Environmental Protection Act (EPA), 1986 to deal with biosafety assessment and use of Genetically Modified Organisms (GMOs) in the field of agriculture, pharmaceuticals and biodiversity sector. It has been strengthened by the establishment of Biosafety Support Unit (BSU) to improve scientific process of Risk Assessment and Risk Management (RARM) and update guidelines.
